## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO. 91/2015 RT CP No.184/Chd/Hry/2017

Under Sections 433(e), (f) and 434 of the Companies Act, 1956.

In the matter of:

Net Mobile AG.

...Petitioner

Versus.

M/s.Binary Media Entertainment Pvt. Ltd.

...Respondent

Order delivered on: 24.07.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner:

None.

For the respondent:

None.

## Order

This petition was received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 as the petition pertains to winding up of the respondent-company for non-payment of its outstanding debt to the petitioner. The matter was listed on 13.07.2017 but there has been no representation on behalf of the petitioner. The following order was passed on 13.07.2017:-

" Present: Mr. Lupil Gupta, Advocate for Mr. Kanwalvir Singh Kang, Advocate for petitioner. None for respondent.

Office has reported that as per the proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 requisite information has not been filed so far. As notified on 29.06.2017 the time for furnishing of the requisite information has been extended up to 15.07.2017 and in case of default the proceedings would automatically abate. The matter is, therefore adjourned to 24.07.2017."

As per office report, no information has been filed by the petitioner, proceedings in the instant petition stand abated.

(Justice R.P. Nagrath) Member (Judicial)

July 24, 2017 arora